

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 682/TT/2020**

**Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for four assets under “Augmentation of Transformation Capacity at Mainpuri and Sikar” in Northern Region.

**Date of Hearing** : 31.8.2021

**Coram** : Shri P.K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.  
& 16 Others

**Parties present** : Shri S. S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for the following assets under “Augmentation of Transformation Capacity at Mainpuri and Sikar” in Northern Region:

**Asset I(A):** Extension of 400/220 kV Sikar Sub-station with 1X500 MVA, 400/220/33 kV auto transformer along with associated bays;

**Asset I(B):** Extension of 400/220 kV Sikar Sub-station with 2 nos. 220 kV line bays;

**Asset II(A):** 400/220 kV, 500 MVA ICT along with associated bays at 400/220 kV Mainpuri Sub-station; and



**Asset II(B):** 2 No. 220 kV line bays at 400/220 kV Mainpuri Sub-station.

b. Assets-I(A), I(B), II(A) and II(B) were put under commercial operation on 31.3.2018, 1.4.2018, 31.8.2017 and 5.4.2018 respectively.

c. Transmission tariff for 2014-19 tariff period in respect of the instant transmission assets was allowed vide order dated 6.7.2018 in Petition No.249/TT/2017.

d. COD of Asset-I(B) was approved by the Commission under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as the downstream network of RRVPNL was not ready. The billing with respect to Asset-I(B) is being done bilaterally to RRVPNL. The downstream system of RRVPNL has still not been commissioned.

e. There is a minor variation in the admitted and claimed cost of Asset-I(B) as the earlier claim was based on the management certificate and the present claim is based on the Auditor's certificate.

f. Vendor-wise and package-wise details of Additional Capital Expenditure (ACE) have been submitted vide affidavit dated 18.8.2021 along with Form-5.

g. During the 2019-24 tariff period, transmission tariff for all the assets has been combined. Billing with regard to Asset-I(B) can be done on pro-rata basis based on the Auditor's certificate.

h. No reply has been received from any of the Respondents.

3. After hearing the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

